

SHRI AJOY BISWAS: I introduce the Bill.

15.40 hrs.

TRADE AND MERCHANDISE MARKS (AMENDMENT) BILL*

(INSERTION OF NEW SECTION 88A ETC.)

DR. VASANT KUMAR PANDIT (Rajgarh) : I beg to move for leave to introduce a Bill further to amend the Trade and Merchandise Marks Act, 1958.

MR. DEPUTY-SPEAKER: The question is :

“That leave be granted to introduce a Bill further to amend the Trade and Merchandise Marks Act, 1958.”

The motion was adopted.

DR. VASANT KUMAR PANDIT: I introduce the Bill.

15.41 hrs.

**INDIAN MEDICINE CENTRAL COUNCIL (AMENDMENT) BILL*
(AMENDMENT OF SECTION 2 ETC.)**

DR. VASANT KUMAR PANDIT (Rajgarh) : I beg to move for leave to introduce a Bill to amend the Indian Medicine Central Council Act, 1970.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill to amend the Indian Medicine Central Council Act, 1970.”

The motion was adopted.

DR. VASANT KUMAR PANDIT : I introduce the Bill.

DELHI RENT CONTROL (AMENDMENT) BILL

(AMENDMENT OF SECTION 2 ETC.)

DR. VASANT KUMAR PANDIT (Rajgarh) : I beg to move for leave to introduce a Bill further to amend the Delhi Rent Control Act, 1958.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Delhi Rent Control Act, 1958.”

The motion was adopted.

DR. VASANT KUMAR PANDIT : I introduce the Bill.

DELHI RENT CONTROL (AMENDMENT) BILL

(AMENDMENT OF SECTION 2, ETC.)

SHRI K. LAKKAPPA (Tumkur) : I beg to move for leave to introduce a Bill further to amend the Delhi Rent Control Act, 1958.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Delhi Rent Control Act, 1958.”

The motion was adopted.

SHRI K. LAKKAPPA : I introduce the Bill.

15.43 hrs.

DEVDAASI AND MURLI PRACTICE (ABOLITION) BILL - (CONTD)

MR. DEPUTY-SPEAKER : The House will now take up further consideration of